

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing : 19.3.2019

Petition No. 19/MP/2018

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 and the other applicable provisions of the act in relation to the disputes having arisen under the PPA dated 11.4.2016 between the parties.

Petitioner : Talettutayi Solar Projects Four Private Limited (TSPFPL)

Respondents : Solar Energy Corporation of India and other

Petition No.27/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between the Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Krishna Wind Farms Developers Pvt. Ltd. (KWFDPL)

Respondents : Solar Energy Corporation of India Ltd. (SECI and other

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Madhavan Srivatsava, Advocate, TSPFPL
Shri Puneet Singh Bindra, Advocate, TSPFPL
Shri M.G. Ramachandran, Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Kewin Kunjappy, Advocate, Kotak Mahindra Bank
Shri Puneet Singh Bindra, Advocate, KWFDPL
Shri Sanampreet Singh, Advocate, KWFDPL
Ms. Ankita Bafna, Advocate, KWFDPL
Shri Madhavan Srivatsan, Advocate, KWFDPL

Record of Proceedings

Learned Counsel for the Petitioner submitted that as per the Commission's direction dated 31.1.2019, the Petitioner has impleaded the Discom, MSEDCL as party to the Petitions. However, no reply has been filed by it till date. Learned Counsel submitted that the last opportunity may be granted to the MSEDCL to file the reply in the

Petitions.Learned Counsel further submitted that the Petition No.19/MP/2019 may be listed for hearing along with the Petition No.27/MP/2018.

2. Learned Counsel for the Respondent No.2, namely Kotak Mahindra Bank submitted that since Kotak Mahindra Bank is not a necessary party to the Petition, its name may be deleted from the memo of parties. Learned Counsel for the Petitioner had no objection in this regard. Accordingly, the Commission directed that name of the Kotak Mahindra Bank be deleted from the memo of parties.

3 The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**